

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.392/2004.

Tuesday this the 8th day of June 2004.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

Jyothi C.R., D/o late Shri C.Ramachandran,
Chebenkolly House, Moodakolly P.O.,
Sulthan Bathery, Wayanad. Applicant

(By Advocate Shri. Asok M. Cherian)

vs.

1. Union of India represented by Secretary to the Department of Posts, Government of India, New Delhi-110 001.
2. The Chief Postmaster General, Trivandrum.
3. The Senior Superintendent of Post Offices, Calicut Division, Calicut-673002.

(By Advocate Shri N.M.James, ACGSC)

The application having been heard on 8.6.2004, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

The applicant's father who was a Group 'D' employee in the Postal Department under the 1st respondent, while working in the Calicut Division of the department, died on 25.9.1992 and the applicant was a minor at that time. Immediately thereafter, the applicant's mother submitted a representation to the 2nd respondent through the 3rd respondent requesting to provide employment assistance to the applicant on compassionate grounds. Vide A-1 letter dated 26.5.1993 the 3rd respondent informed the mother of the applicant that the 2nd respondent would consider the request when the applicant attained 18 years of age as on 10.5.1999. On attaining the age of 18 years, the applicant made a representation requesting for compassionate appointment. Her mother also made a representation. By Annexure A2 reply, the 3rd

—

respondent informed the mother of the applicant that the application had been forwarded to the 2nd respondent on 22.5.2000 with all required documents. Reminders were also sent, but there was no reply. It is averred in the application that her family was in penury and she was eligible and entitled for appointment on compassionate grounds. Aggrieved by the inaction on the part of the respondents the applicant has filed this O.A. seeking a direction to the respondents to provide suitable appointment to the applicant on compassionate grounds under the 1st respondent, forthwith.

2. When the matter came up before the Bench Shri Asok M.Cherian appeared for the applicant and Shri N.M.James, ACGSC appeared for the respondents.

3. Learned counsel for applicant submitted that the applicant would be satisfied if she is permitted to make a comprehensive representation to the 2nd respondent within three weeks and the 2nd respondent is directed to consider and dispose of the same within a time frame.

4. Learned counsel for respondents submitted that he has no objection in adopting such a course of action.

5. In the interests of justice, this Court also feels that such a direction will meet the ends of justice.

6. Therefore, this Court permits the applicant to make a comprehensive representation to the 2nd respondent within three weeks and direct the 2nd respondent on receipt of the same to consider and dispose of the same and pass appropriate orders within a time frame of three months from the date of receipt of a copy of this order.



7. O.A. is disposed of as above. In the circumstance no order as to costs.

Dated the 8th June, 2004.



K.V.SACHIDANANDAN
JUDICIAL MEMBER

rv